

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.145/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25<sup>th</sup> July, 2017, 10.30 A.M**

Name of the Company		Navaketan Vyapar Pvt.Ltd. & Anr	
Under Section		230-232	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	TAPAS KUMAR DAS, ASSISTANT DIRECTOR	RD(ER) MCA	JWS 25/7/2017
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2.	Noelle Banerjee Advocate	Petitioner	
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**ORDER**

Ld. Counsel for the petitioners and Mr. Tapas Kr. Das, Assistant Director from the Office of the Regional Director representing the Central Government are present.

Ld. Counsel for the petitioner has not filed the copy of the Board Resolution and auditor's certificate. Petitioner is directed to file supplementary affidavit annexing the copy of the Board Resolution of the transferor and the transferee companies along with the auditor's certificate within 3 weeks.

Central Government has filed affidavit in reply, which may be taken on record. Petitioner is further directed to give an undertaking on the point no. 2 which has been observed by the Central Government in their reply and submit the same.

List the matter on 28/08/2017.

SP.

(Vijai Pratap Singh)  
Member (J)